

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 19th day of December, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, VC

Hon'ble Mr. S. Dayal, A.M.

Original Application No.1385 of 1995

Madan Mohan Lal Jain,
aged about 54 years,
s/o Sri Sohan Lal Jain,
r/o 60, Sabji Mandi, Khurja,
District Bulandshahr.

(By Advocate Sri R.K. Nigam) Applicant

Versus

1. Union of India, through
Comptroller and Auditor General of India,
10, Bahadur Shah Zafar Marg, New Delhi-2.
2. Director General of Audit, Defence Services,
L-2, Block Brassy Avenue, New Delhi-1.
3. Principal Director of Audit (Ordnance Factories),
10-A, Auckland Road, East Wing, 8th Floor,
Calcutta-1.

(By Advocate Sri Satish Chaturvedi)

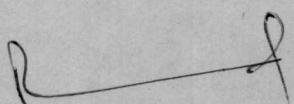
. Respondents.

O_R_D_E_R

(OPEN COURT)

(By Hon'ble Mr. Justice R.R.K. Trivedi, VC)

By this application u/s 19 of the Administrative (Tribunals) Act, 1985, the applicant has prayed for a direction to the Respondents to pay amounts due to the applicant, which were not paid to him during the service period. He has also claimed 12% interest.



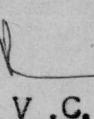
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2. The applicant retired on 29th March, 1994 and on that day, he made a representation, a copy of which has been filed as Annexure No.5 to this Application. It is stated that the representation has not yet been decided. In the counter affidavit, filing of the said representation by the applicant has not been denied. It has also not been said that the representation has been decided. Considering the nature of the claim, in our opinion, ~~and~~ in the ends of justice, it shall be better if the Respondents are directed to decide the representation of the applicant by a reasoned order within a specified time.

3. The application is accordingly disposed of finally with the direction to the Respondent No.3, Principal Director of Audit (Ordnance Factories), 10-A, Auckland Road, East Wing, 8th Floor, Calcutta-1 to decide the representation of the applicant by a reasoned order within a period of four months from the date a copy of this order is filed before him. In order to avoid delay, it shall be open to the applicant to file a copy of the representation along with the copy of this order. No order as to costs.



A.M.



V.C.

Nath/